

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

**Service Tax Appeal No. 11180 of 2017**

(Arising out of OIA-AHM-SVTAX-000-APP-253-16-17 dated 21/03/2017 passed by Commissioner of Service Tax-SERVICE TAX - AHMEDABAD)

**Shree Security**

(proprietor Sanjay Gandadal Patel)  
306, Jalaram Complex, Geeta Mandir Road, Old Lati Bazaar,  
Ahmedabad, Gujarat

**.....Appellant**

*VERSUS*

**Commissioner of Service Tax – Ahmedabad**

7 Th Floor, Central Excise Bhawan, Nr. Polytechnic  
Central Excise Bhavan, Ambawadi,  
Ahmedabad, Gujarat- 380015

**.....Respondent**

**APPEARANCE**

None appeared for the Appellant  
Ms. Sunita Menon, Superintendent (AR) for the Respondent

**CORAM:**

**HON'BLE MR. C. L. MAHAR, MEMBER ( TECHNICAL )**

**HON'BLE MR. Dr. AJAYA KRISHNA VISHVESHA, MEMBER ( JUDICIAL )**

**Final Order No. 10002/2025**

DATE OF HEARING/ DECISION: 02.01.2025

**C L MAHAR**

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 22.04.2024, 26.06.2024, 25.07.2024, 30.08.2024, 26.09.2024, 04.11.2024, 29.11.2024 and 02.01.2025. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Both the sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

*(Dictated and pronounced in the open court)*

**(C. L. MAHAR)  
MEMBER ( TECHNICAL )**

**(Dr. AJAYA KRISHNA VISHVESHA)  
MEMBER ( JUDICIAL )**